

THE HIGH COURT OF MEGHALAYA
SHILLONG


C I R C U L A R

Dated Shillong, the 20th September 2019

NO.HCM.II/89/2014-Estt/86: It is impressed upon all concerned that, henceforth, all applications made by persons entitled for certified copies of orders/ judgments, or documents filed in/ in the custody of the Court, in any proceeding, shall be immediately, but not later than 5 (five) days from the date of application, be supplied to the concerned applicant.

Any deviation in this regard will be viewed very seriously.

By order,

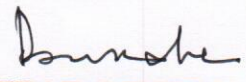

REGISTRAR GENERAL

Memo No. HCM.II/89/2014-Estt/ 86-A

Dated Shillong, the 20th September 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The District & Sessions Judge, Nongpoh/ Shillong/ Jowai/ Nongstoin/ Williamnagar/ Tura/ Ampati/ Mawkyrwat for compliance; and with a request to bring the contents of this Circular to the knowledge of the Judicial Officers within their Judgeships.
4. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
5. The Joint Registrar-OSD, High Court of Meghalaya, Shillong.
6. The Director, Meghalaya State Judicial Academy, Shillong with a request to bring the contents of this Circular to the knowledge of the trainee Judicial Officers.
- ✓ 7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Office File.


REGISTRAR GENERAL

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20/9/19